

to eliminate delays in filling up the posts of Chief Executives of PSUs. These include monitoring of vacancies on regular basis, taking advance action by PESB for selection in respect of anticipated vacancies and prescribing time schedule for completion of formalities by the concerned Departments.

Statement

Sl.No.	Name of the PSU	Date of Vacancy
1	2	3
1.	British India Corpn. Ltd.	1.6.91
2.	Hindustan Photo Films Mfg Co. Ltd.	1.10.92
3.	Bharat Bhari Udyog Nigam Ltd.	1.5.93
4.	Reyroll Burn Ltd.	22.12.93
5.	Handicrafts & Handlooms Exports Corpn.	9.11.94
6.	Bharat Aluminium Co. Ltd.	1.4.95
7.	Power Grid Corpn. Ltd.	31.7.95
8.	Tyre Corporation of India Ltd.	21.8.95
9.	Hindustan Copper Ltd.	31.8.95
10.	Indian Railway Finance Corpn. Ltd.	1.9.95
11.	Rail India Technical & Economic Service	1.11.95
12.	Kudremukh Iron Ore Co. Ltd.	1.12.95
13.	NEPA Ltd.	22.12.95
14.	Andaman & Nicobar Islands Forest & Plt. Dev. Corpn.	6.5.96
15.	National Fertilizers Ltd.	24.5.96
16.	North Eastern Handicrafts & Handlooms Dev. Corpn.	27.6.96
17.	Indian Railway Constn. Co. Ltd.	1.7.96
18.	Cochin Shipyard Ltd.	1.7.96
19.	National Instruments Ltd.	1.7.96
20.	Ferro Scrap Nigam Ltd.	9.7.96
21.	Hindustan Fluorocarbons Ltd.	31.7.96
22.	Hindustan shipyard Ltd.	1.10.96
23.	Airports Authority of India	15.10.96
24.	Mazagon Dock Ltd.	1.12.96
25.	Tungabhadra Steel Products Ltd.	1.12.96

1	2	3
26.	Triveni Structural Ltd.	1.12.96
27.	Sponge Iron India Ltd.	6.12.96

Free Trade Area

* 17. SHRI AJAY CHAKRABORTY : Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to set up a "Free Trade Area" in the Eastern region involving Bangladesh, Bhutan, Nepal and India;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

Loan Waiver Demand From Coffee Growers

* 18. SHRI P.C. THOMAS : Will the Minister of COMMERCE be pleased to state :

(a) whether the coffee growers who were pooling their produces to Coffee Board have demanded from the Board that their loan arrears may be waived in view of huge amounts contributed by them to Coffee Pool Fund with the Board and still not returned to them;

(b) whether the fund which accumulated by their contribution has been appropriated for payment of amounts to some employees;

(c) if so, how much amount was so utilised by the Board since its inception, till-date;

(d) whether the Board has now decided to spend the fund which is still unutilised;

(e) if so, the reasons therefor;

(f) whether the coffee farmers or their organisations were consulted in this regard;

(g) if so, the details thereof and the outcomes thereof; and

(h) if not, the action taken by the Board in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (h) The coffee growers have demanded for waiver of their loan arrears. However, their demand for waiver of loan is not because they have been contributing to the Pool Fund as Coffee Board has made payment to the growers out of the sale of coffee realised by the Pool Fund according to the kind, quality and quantity delivered to the Pool. The Pool